

ITEM NO.101(PH)

COURT NO.2

SECTION XVI/XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.2402/2019

VIDYA DROLIA & ORS.

Appellant(s)

VERSUS

DURGA TRADING CORPORATION

Respondent(s)

WITH

SLP(C) Nos. 5605-5606/2019 (XVI)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 33156/2019, FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 33158/2019)

Diary No. 40679/2019 (XVII)

(FOR CONDONATION OF DELAY IN FILING SLP ON IA 175117/2019 AND FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 175120/2019)

Date : 04-02-2020 This appeal and SLPs were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s)

Mr. Debajyoti Basu, Adv.  
Ms. Soumya Dutta, AOR

Mr. Manoj Swarup, Sr. Adv.  
Mr. Sunit S. Shah, Sr. Adv.  
Mr. Ajay Kumar, AOR  
Mr. Pinakin M. Raval, Adv.  
Mr. Pathik Acharya, Adv.  
Mr. Neelmani Pant, Adv.  
Ms. Vidisha Swarup, Adv.  
Mr. Ashish Chaubey, Adv.  
Mr. Kumar Shivam, Adv.  
Mr. Ranjith Kumar, Adv.

Mr. K.V. Vishwanathan, Sr. Adv.  
Mr. Gopal Shankarnarayanan, Adv.

Mr. Ashok Kumar Jain, Adv.  
Mr. Amar Dave, Adv.

Mr. Pankaj Jain, Adv.  
Mr. Bijoy Kumar Jain, AOR  
Mr. Amit Kasera, Adv.  
Mr. Vishal Sinha, Adv.  
Mr. Mukunda Rao, Adv.

**For Respondent(s)**

Mr. Nakul Dewan, Sr. Adv.  
Mr. Raghav Shankar, Adv.  
Mr. Pradhuman Gohil, Adv.  
Mrs. Taruna Singh Gohil, AOR  
Ms. Ranu Purohit, Adv.  
Mr. Sambit Nanda, Adv.  
Mr. Rohan Naik, Adv.

Mr. Maninder Singh, Sr. Adv.  
Mr. Bijal H. Chhatrapati, Adv.  
Mr. Anjali Anchayil, Adv.  
Ms. Avni Sharma, Adv.  
Mr. Prabhas Bajaj, Adv.  
Mr. Dheeraj Nair, AOR

Mr. Saurav Agarwal, Adv.  
Mr. Kunal Chatterji, Adv.  
Mr. P.C. Sharma, Adv.  
Mr. T. R. B. Sivakumar, AOR  
Mr. Ansuman Choudhury, Adv.  
Mr. Pravar Veer Misra, Adv.  
Mr. Vibhu Anshuman, Adv.  
Ms. Aakriti Dawar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned in Special Leave Petition (Civil) (Diary)  
No.40679 of 2019.

Exemption is allowed in SLP(C) Nos. 5605-5606/2019.

Mr. Saurav Agarwal, learned counsel appearing for the sole  
respondent in Civil Appeal No.2402 of 2019 resumed his arguments at  
12.15 p.m. and concluded at 3.10 p.m.

Thereafter, Mr. Debajyoti Basu, learned counsel appearing for  
the appellant in the afore-mentioned Appeal and Mr. Amar  
Dave, learned counsel appearing for the petitioner in Special Leave

Petition (Civil) Nos.5605-5606 of 2019 addressed the Court for some time in their respective rejoinder arguments.

Hearing is concluded.

The Judgment is reserved.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

Books cited:-

- (1) The Arbitration and Conciliation Act, 1996.
- (2) The Code of Civil Procedure, 1908 – Section 89 and Order X Rule 1A of the said Code.